

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:552

ANSWERED ON:27.04.2016

SPV for Smart City Mission

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Will the Minister of URBAN DEVELOPMENT be pleased to state:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the role/functions of Special Purpose Vehicle (SPV) in Smart City Mission;
- (b) the names of cities for which SPVs have been finalised, city and State-wise;
- (c) the names of cities in which SPVs have not been finalized and the reasons therefore along with the time by which it is likely to be finalised; and
- (d) the time by which works under Smart City Mission in various cities is likely to commence?

Answer

THE MINISTER OF URBAN DEVELOPMENT
(SHRI M. VENKAIAH NAIDU)

(a): According to Smart Cities Mission Statement and Guidelines, the SPV will plan, appraise, approve, release funds, implement, manage, operate, monitor and evaluate the Smart City development projects. The key functions and responsibilities of the SPV are to:

- i. Approve and sanction the projects including their technical appraisal.
- ii. Execute the Smart City Proposal with complete operational freedom.
- iii. Take measures to comply with the requirements of MoUD with respect to the implementation of the Smart Cities programme.
- iv. Mobilize resources within timelines and take measures necessary for the mobilisation of resources.
- v. Approve and act upon the reports of a third party Review and Monitoring Agency.
- vi. Overview Capacity Building activities.
- vii. Develop and benefit from inter-linkages of academic institutions and organizations.
- viii. Ensure timely completion of projects according to set timelines.
- ix. Undertake review of activities of the Mission including budget, implementation of projects, and preparation of SCP and co-ordination with other missions / schemes and activities of various ministries.
- x. Monitor and review quality control related matters and act upon issues arising.
- xi. Incorporate joint ventures and subsidiaries and enter into Public Private Partnerships as may be required for the implementation of the smart cities programme
- xii. Enter into contracts, partnerships and service delivery arrangements as may be required for the implementation of the Smart Cities Mission.
- xiii. Determine and collect user charges as authorised by the ULB
- xiv. Collect taxes, surcharges etc. as authorised by the ULB.

(b): Out of 20 winning Smart Cities in Round 1, Special Purpose Vehicles (SPVs) have been created and incorporated by the following 13 cities.

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S. N. Name of State Name of City

1. Odisha Bhubaneswar
2. Andhra Pradesh Kakinada
3. Madhya Pradesh Indore
4. Madhya Pradesh Bhopal
5. Andhra Pradesh Vishakhapatnam
6. Rajasthan Jaipur
7. Rajasthan Udaipur
8. Madhya Pradesh Jabalpur
9. Maharashtra Pune
10. Maharashtra Solapur
11. Gujarat Ahmedabad
12. Gujarat Surat
13. Kerala Kochi

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(c) The names of seven Smart Cities in which SPVs have yet to be incorporated are given below:

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S. N. Name of State Name of City

1. Karnataka Davanagere
2. Delhi NDMC
3. Tamil Nadu Coimbatore
4. Karnataka Belagavi
5. Assam Guwahati
6. Tamil Nadu Chennai
7. Punjab Ludhiana

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These winning cities are in different stages of incorporation of their SPVs. One of the reasons for delay in some States is due to Assembly elections.

(d) Several activities are required to convert the Smart City Proposals (SCPs) to Request for Proposals (RfPs) followed by bidding and the start of execution. All these have to be decided and monitored by the Board of the SPVs.
